

(12)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO: 3348/2001  
MA NO: 76/2003  
MA NO. 190/2003

This the 12th day of March, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Sh. Amar Nath Mehta  
S/o Late Sh. Ram Nath Mehta  
aged 86 years  
Retired ACIO-11 (Sub-Inspector),  
Intelligence Bureau,  
Ministry of Home Affairs,  
Government of India, New Delhi  
Resident of WZ-274/9, Sadh Nagar,  
Palam Colony, New Delhi-110045.

(By Advocate: Sh. S.L. Lakhanpal)

Versus

1. Union of India (Through the Secretary to the Govt. of India), Ministry of Home Affairs, North Block, Central Secretariat, New Delhi-110001.
2. The Director, Intelligence Bureau, Ministry of Home Affairs, North Block, Central Secretariat, New Delhi-110001.
3. The Secretary to the Govt. of Punjab, Home Department, Punjab Secretariat, Chandigarh.
4. The Director-General of Police, Punjab, Chandigarh.
5. The Accountant-General, Punjab, Chandigarh.
6. The Secretary to the Govt. of Punjab, Finance Department, Punjab Secretariat, Chandigarh.
7. Senior Superintendent of Police, Amritsar (Punjab).

(By Advocate: Sh. S.M. Arif for Resp. No. 1 & 2,  
Sh. R.R. Dubey proxy for  
Sh. Ajay Bansal for Resp. No. 3, 4, 6 & 7 and  
Sh. Madhav Panikar for Resp. No. 5)

OA BEING ABATED ((ORAL))

The OA stands abated since no proper application for bringing the LRs on record has been filed in the prescribed

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~~form~~ Accordingly, MA-76/2003 is rejected.

2. Applicant who has also filed MA-190/2003 for condonation of delay for bringing the LRs on record is also rejected. *proceedings not accordance with law* However, they may file separate OA wherein they can claim family pension.

*Kuldeep*  
( KULDIP SINGH )  
Member ( J )

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